

MOTION FOR ELECTION TO THE SAMSAD (COURT) OF VISVA- BHARATI

THE MINISTER OF EDUCATION
(DR. K. L. SHRIMALI): Sir, I move:

"That in pursuance of clause (xii) of sub-section (1) of section 19 of the Visva-Bharati Act, 1951 (29 of 1951), read with clause (5) of statute 10 of the First Statutes of the University, this House do proceed to elect, in such manner as the Chairman may direct, one member from among the members of the House to be a member of of the Samsad (Court) of Visva-Bharati *vice* Shrimati T. Nallamuthu Ramamurti who retired from the membership of the Rajya Sabha on the 2nd April, 1962."

The question was proposed.

SHRI BHUPESH GUPTA (West Bengal): Sir, may I make one submission on this motion? I would like only to mention here that the state of affairs in the Visva-Bharati University are far from satisfactory, one reason being that the Court does not function, it is the Executive Council which really functions, and the members of the Court do not take much interest for whatever reasons I do not know. Therefore, whoever may be elected from this House should take special care to see that the Court especially functions and that certain things that are there which are not satisfactory are put right. And I would also request the Member, whoever he may be from this House, to get in touch with the teachers and students of the Visva-Bharati and find out things for himself so that we can set about in a better way in the functioning of the University.

MR. CHAIRMAN: The question is:

"That in pursuance of clause (xii) of sub-section (1) of section 19 of the Visva-Bharati Act, 1951 (29 of 1951), read with clause (5) of

statute 10 of the First Statutes of the University, this House do proceed to elect, in such manner as the Chairman may direct, one member from among the members of the House to be a member of the Samsad (Court) of Visva-Bharati *vice* Shrimati T. Nallamuthu Ramamurti who retired from the membership of the Rajya Sabha on the 2nd April, 1962."

The motion was adopted.

MOTION FOR ELECTION TO THE CENTRAL ADVISORY BOARD OF EDUCATION

THE MINISTER OF EDUCATION
(DR. K. L. SHRIMALI): Sir, I move:

"That in pursuance of sub-clause (d) of clause (2) of paragraph 3 of the Government of India (Education, Health and Lands Department) Resolution No. F. 122-3/63-E dated the 8th August, 1935, as amended, this House do proceed to elect, in such manner as the Chairman may direct, one member from among the members of the House to be a member of the Central Advisory Board of Education *vice* Dr. W. S. Barlingay who ceased to be a member of the said Board on his retirement from the membership of the Rajya Sabha on the 2nd April, 1962."

The question was put and the motion was adopted.

SHRI BHUPESH GUPTA: Sir, may I suggest that these need not be read out by the Minister? He can just get up and say that item No. 4 may be taken up as put down in the List of Business. It will save time.

DR. K. L. SHRIMALI: I have to make the full motion.

MR. CHAIRMAN: The procedure that we are adopting is correct. I think you are suggesting a time-saving method.